

SUPREME COURT OF INDIA

State of H.P.& Ors.

Vs.

Karam Singh

C.A.No.5420 of 2011

(Dalveer Bhandari and Deepak Verma,JJ.,)

11.07.2011

ORDER

SLP(Civil)No.18873 of 2011

1. Delay condoned.
2. Leave is granted in all the Special Leave Petitions.
3. In view of the order passed by this Court in Civil Appeal No.4040 of 2011 (Arising out of Special Leave Petition (C)No.362 of 2008) etc.etc. in State of Himachal Pradesh Vs. Sarab Dayal on 5th May, 2011, the impugned judgment of the High Court is set aside and the matters are remitted to the High Court for fresh consideration. The appeals are disposed of, leaving the parties to bear their own costs.